

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'C' NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER
[Through Video Conferencing]**

ITA No.2086/Del./2014
Assessment Year: 2010-11

DCIT, Circle-12(1), New Delhi	Vs.	G4S Corporate Services (India) Pvt. Ltd., C-16, Community Centre, Janakpuri, Behind Janak Cinema, New Delhi
PAN :AABCG4215D		
(Appellant)		(Respondent)

Appellant by	Shri Gurmel Singh, Sr.DR
Respondent by	Ms. Ananya Kapoor, Adv.

Date of hearing	04.01.2021
Date of pronouncement	05.02.2021

ORDER

PER O.P. KANT, AM:

This appeal by the Revenue is directed against order dated 31.12.2013 passed by learned Commissioner of Income Tax (Appeals)-XV, New Delhi, pertaining to assessment year 2010-11.

2. The learned counsel for the assessee, at the outset, stated that the assessee has settled the matter under the “Vivad Se Vishwas Scheme, 2020”. She, therefore, seeks permission to treat the appeal as deemed to be withdrawn under the provisions of

Direct Tax Vivad Se Vishwas Act, 2020. The assessee has also filed a copy of Form No. 3 issued by the respective Principal Commissioner of Income Tax, which is placed on file.

3. We have heard learned Representative of both the parties through Video Conferencing and have perused Form No. 3 issued by Income-tax Department with reference to present appeal. For ready reference, Section 4(2) of the Direct Tax Vivad Se Vishwas Act (supra) reads as under:

“4. (1)

(2) Upon the filing the declaration, any appeal pending before the Income-tax Appellate Tribunal or Commissioner (Appeals), in respect of the disputed income or disputed interest or disputed penalty or disputed fee and tax arrear shall be deemed to have been withdrawn from the date on which certificate under sub-section (1) of section 5 is issued by the designated authority.”

4. In view of the above, as the Form No. 3 has been issued in the case of the assessee, the appeal of the Revenue is deemed to be withdrawn. Hence, the appeal is dismissed as withdrawn.

Order pronounced in the open court on 5th February, 2021.

**Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER**

**Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER**

Dated: 5th February, 2021.

RK/-(D.T.D.S.)

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi